



2026:DHC:9123



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010440532026**+ **O.M.P.(MISC.)(COMM.) 730/2026 & I.A. 25455/2026****ECOGREEN ENVIROTECH SOLUTIONS LIMITED**

.....Petitioner

Through: **Mr. Akshay Kapoor, Adv.**

versus

AYVENS INDIA PRIVATE LIMITED

.....Respondent

Through: **Mr. Paritosh Budhiraja, Ms.
Larika Khandelwal and Mr.
Rishi Raj Deswal, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **13.10.2026**

1. The present petition has been filed under Sections 29A(4) and 29A(5) of the Arbitration and Conciliation Act, 1996¹ seeking extension of the mandate of the learned Sole Arbitrator Hon'ble Ms. Justice Gita Mittal (Retd.).

2. Ms. Larika Khandelwal, learned Counsel appearing on behalf of the Respondent submits that she has no objection if the mandate of the learned Sole Arbitrator is extended.

3. In view of the above, the present petition is allowed.

4. The mandate of the learned Sole Arbitrator is extended by a

¹ "Act" hereinafter



2026:DHC:9123



further period of six months with effect from 27.08.2026 for completion of arbitral proceedings and making the publication of the award. The intervening period, if any, also stands regularised.

5. The learned Sole Arbitrator is requested to make all endeavours to conclude the proceedings within the extended period.

6. The petition is disposed of in the aforesaid terms. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 13, 2026/gunn